



കേരള സർക്കാർ
Government of Kerala
2020



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ആഗസ്റ്റ് 11 11th August 2020	നമ്പർ No.	} 32
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. B1 (A)-76258/2019 (3).

30th June 2020.

In exercise of the powers conferred by Section 12(1) of the Code of Criminal Procedure, 1973 the High Court of Kerala hereby appoints the following Officers mentioned in Column (2) of the following Schedule as the Chief Judicial Magistrates in the District specified against their names in Column (3) thereof from the date of taking charge

SCHEDULE

Sl. No.	Name of the Chief Judicial Magistrate	Name of the District
(1)	(2)	(3)
1	Sri Prakashan, P. T.	Thrissur
2	Sri Jayakrishnan, R.	Thiruvananthapuram
3	Sri Rajiv Jayaraj	Kottayam
4	Sri Dinesh, C. R.	Kozhikode
5	Sri Pradeep, K. P.	Kalpetta
6	Sri Sunil, K. P.	Ernakulam
7	Smt. Saima, P. S.	Pathanamthitta

(1)	(2)	(3)
8	Sri Udayakumar, V.	Manjeri
9	Smt. Sunitha, K. P.	Kasaragod
10	Smt. Usha Nair	Kollam
11	Sri Vishnu, K.	Alappuzha
12	Sri Suresh, T. K.	Thalassery
13	Sri Sudhakanth, R.	Palakkad

By order,

P. G. AJITHKUMAR,

Registrar (Subordinate Judiciary).

Ernakulam-682 031.

NOTIFICATION

No. B1(A)-76258/2019(4).

30th June 2020.

In exercise of the powers conferred by Section 12(2) of the Code of Criminal Procedure, 1973, the High Court of Kerala hereby appoints the Officers mentioned in column (2) of the following Schedule as Additional Chief Judicial Magistrates in the Districts specified against their names in Column (3) thereof, from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the Chief Judicial Magistrate</i>	<i>Name of the District</i>
(1)	(2)	(3)
1	Sri Muhammed Raees, M.	Ernakulam
2	Sri Sirajudheen, P. A.	Thalassery
3	Sri Krishnakumar, K.	Ernakulam
4	Smt. Viveeja Raveendran	Thiruvananthapuram

By order,

P. G. AJITHKUMAR,

Registrar (Subordinate Judiciary).

Ernakulam-682 031.

NOTIFICATION

No. B1 (A)-76258/2019 (5).

30th June 2020.

In exercise of the powers conferred by Section 9(3) of the Code of Criminal Procedure 1973, the High Court of Kerala hereby appoints the Officers mentioned in Column (2) of the following Schedule to be Assistant Sessions Judge to exercise jurisdiction in the Court of Sessions mentioned in Column (3) thereof from the date of taking charge.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court of Sessions</i>
(1)	(2)	(3)
1	Smt. Bindu Sudhakaran	Thrissur
2	Sri Binu, P. S.	Thiruvalla
3	Smt. Kavitha Gangadharan	Pathanamthitta

(1)	(2)	(3)
4	Smt. Mini, R.	Ernakulam
5	Sri Rajesh, R.	Kochi
6	Smt. Sini, S. R.	Karunagappally
7	Sri Sudheeshkumar, S.	Kottayam
8	Smt. Manju, V.	Alappuzha
9	Smt. Vinitha, V.	Cherthala
10	Sri Shibu Daniel	Thiruvananthapuram
11	Smt. Jalajarani, M. T.	Kasaragod
12	Sri Ganesh, M. K.	Thrissur
13	Sri Shyjal, M. P.	Manjeri
14	Sri Pradeep, P.	Tirur
15	Smt. Beveenath, K. S.	Neyyattinkara
16	Smt. Sreeja, V.	Kozhikode
17	Sri Antony, M. C.	Muvattupuzha
18	Sri Suresh, P. M.	Ernakulam
19	Sri Biju, V. G	Thrissur
20	Sri Hareesh, G.	Thiruvananthapuram
21	Sri Noushadali, K.	Kannur
22	Sri Sreekumar, D.	Ernakulam

By order,

P. G. AJITHKUMAR,

Registrar (Subordinate Judiciary).

Ernakulam-682 031.

NOTIFICATION

No. B1 (A)-76258/2019 (6).

30th June 2020.

In exercise of the powers conferred by Section 11(3) of the Code of Criminal Procedure, 1973 the High Court of Kerala hereby appoints the Officers mentioned in Column (2) of the following Schedule to be Judicial Magistrates of the First Class to preside over the Courts specified against their names in Column (3) from the dates they take charge and empowers them to try, in a summary way, all the offences mentioned in Sub Section (1) of section 260 of Code of Criminal Procedure, 1973.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Smt. Sindhu Thankam, M.	Cherthala
2	Sri Karunakaran, B.	Hosdurg
3	Smt. Wincy Ann Peter Joseph	Kozhikode
4	Smt. Rehana Rajivan	Kottayam
5	Sri Visakh, V. S.	Ramankary
6	Sri Sajeev, S.	Haripad
7	Smt. Sreeja Janardhanan Nair	Koyilandy

(1)	(2)	(3)
8	Smt. Rajasree Rajagopal	Chavara
9	Dr. John Varghese	Paravur
10	Smt. Rejani Thankappan	Alappuzha
11	Sri Arun M. Kuruvilla	Piravom
12	Smt. Rashmi Ravindran	Chottanikkara
13	Smt. Ranjini. M. K.	Kalpetta
14	Sri Shabir Ibrahim, M.	Kothamangalam
15	Smt. Rema, R. K.	Manjeri
16	Smt. Rajasree, C. R.	Kottarakkara
17	Sri Krishnankutty, K. V.	Nilambur
18	Smt. Beena Gopal	Muvattupuzha
19	Smt. Parvathy, S. R.	Chengannur
20	Smt. Sony, A. S.	Ranni
21	Sri Mithun Roy, K.	Payyoli
22	Smt. Vandana, R.	Kasargod
23	Smt. Sajini, B. S.	Attingal
24	Sri Siji, N. N.	Pathanamthitta
25	Smt. Ampily Chandran, P. B.	Punalur
26	Smt. Ramya, C. R.	Kalamassery
27	Smt. Resmi B. Chittoor	Perumbavoor
28	Smt. Annie Varghese	Paravur
29	Smt. Jyothi Babu, R.	Neyyattinkara
30	Sri Sivadas, S.	Aluva
31	Smt. Meera John, K.	Njarackal
32	Sri M. R. Dileep	Ponnani
33	Sri Nijesh Kumar, P.	Perambra
34	Sri Nishad Ibrahim	Idukki
35	Smt. Tiara Rose Mary	Neyyattinkara
36	Smt. Sunitha, K. E.	Mattancherry
37	Smt. Jinimol P. J.	Palakkad
38	Smt. Archana K. Babu	Ernakulam
39	Smt. Nimisha Arun	Muvattupuzha
40	Smt. Athira R. S. Panicker	Kollam
41	Smt. Chithra Lekha, N. S.	Kattakada
42	Sri Sajid Andathode Thechan	Taliparamba
43	Smt. Dincy Davis	Perambra
44	Smt. Aparna, V.	Attingal
45	Sri Anand, A. B.	Devikulam
46	Smt. Ardra Nithin	Kochi
47	Smt. Riya Raji	Perumbavoor

By order,

P. G. AJITHKUMAR,
Registrar (Subordinate Judiciary).

NOTIFICATION

No. B1 (A)-76258/2019 (7).

30th June 2020.

In exercise of the powers conferred by Section 11(3) of the Code of Criminal Procedure, 1973 the High Court of Kerala hereby appoints the Officers mentioned in Column (2) of the following Schedule to be Judicial Magistrates of the First Class to preside over the Gram Nyayalayas specified against their names in column (3) from the date of assuming charge, in respect of the offences mentioned in Part I, II & III of the first schedule attached to the Gram Nyayalayas Act, 2008 and empowers them to try, in a summary way, all the offences mentioned in Sub Section (1) of section 260 of Code of Criminal Procedure, 1973.

SCHEDULE

<i>Sl. No.</i>	<i>Name</i>	<i>Court</i>
(1)	(2)	(3)
1	Smt. Smitha M.	Mathilakom at Eriyad
2	Smt. Reshma Sasidharan	Ranni
3	Sri Thariyachan, M. T.	Pazhayannur
4	Smt. Indu, P.	Vellanad
5	Sri Manish, D. A.	Ambalappuzha at Punnapra
6	Sri Soman P. Mamkuttathil	Chadayamangalam

By order,

P. G. AJITHKUMAR,

Registrar (Subordinate Judiciary).

Ernakulam-682 031.

NOTIFICATION

No. B4 (A)-36115/2020.

3rd July 2020.

In exercise of the powers conferred by Section 13 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby appoints the persons mentioned below as Special Judicial Magistrates of the Second Class in respect of the cases arising within the jurisdiction noted against their names for a period of one year with effect from 11-6-2020 and confers upon them all the powers conferred upon Magistrates of the Second Class under the code in regard to the cases arising in the local area of their jurisdiction.

SCHEDULE

<i>Sl. No.</i>	<i>Name of the IAS Probationer</i>	<i>District</i>
(1)	(2)	(3)
1	Mr. Balpreet Singh	Wayanad
2	Ms. Chelsasini, V.	Pathanamthitta
3	Ms. D. Dharmalashri	Palakkad
4	Mr. Rahul Krishna Sharma	Ernakulam
5	Ms. Sreedhanya Suresh	Kozhikode
6	Ms. Sreelakshmi, R.	Kannur
7	Mr. Suraj Shaji	Idukki
8	Mr. Vishnu Raj, P.	Malappuram

By order,

P. G. AJITHKUMAR,

Registrar (Subordinate Judiciary).

Ernakulam-682 031.